

**DISTRICT & SESSIONS COURT,**  
**NANDED – 431 601 (M.S.)**

**In the matter of constitution of Gender Sensitization and Sexual  
Harassment of Women at the District Courts in the State of  
Maharashtra & Goa (Prevention, Prohibition and Redressal)  
Regulations, 2014 at District Court, Nanded.**

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**Notice for General Information of public at large.**

It is notified for general information of public at large that the orders dated 11.05.2018 of the Honourable Supreme Court of India passed in Misc. Appln. No. 2199 of 2018 in Writ Petition (Criminal) No. 113 of 2018 has been complied with and “District Court Gender Sensitization and Internal Complaints Committee (DCGSICC)” has been constituted at District Court, Nanded as per the provisions of Gender Sensitization and Sexual Harassment of Women at the District Courts in the State of Maharashtra & Goa (Prevention, Prohibition and Redressal) Regulations, 2014 under the Chairmanship of Smt. S.S.Todkar, District Judge-5 & Additional Sessions Judge, Nanded.

District Court, Nanded. )  
)  
October 17<sup>th</sup>, 2018. )

*R.N. Wate*  
I/C Principal District Judge, Nanded.

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